

**GOVERNMENT OF INDIA
MINISTRY OF PLANNING
LOK SABHA
UNSTARRED QUESTION No. 2365
TO BE ANSWERED ON 30.11.2016**

MANDATORY REGISTRATION OF NGOS

2365. ADV. NARENDRA KESHAV SAWAIKAR:

Will the Minister of PLANNING be pleased to state:

(a) whether the Government has made it mandatory for all NGOs to register with NITI Aayog to receive grant-in-aid from Ministries/Departments of Government of India and if so, the details thereof;

(b) the total number of NGOs registered in the country so far, State-wise;

(c) whether the Government has finalised any new devise to make the financial dealings to NGOs more transparent and if so, the details thereof;

(d) whether the existing practice of releasing instalments after receipt of utilisation certificate will continue or the Government is contemplating any role of the concerned State Government in certifying the actual work done by NGOs; and

(e) if so, the details thereof?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) FOR MINISTRY OF PLANNING AND
MINISTER OF STATE FOR MINISTRY OF URBAN DEVELOPMENT AND
MINISTRY OF HOUSING & URBAN POVERTY ALLEVIATION
(RAO INDERJIT SINGH)**

(a) Yes, Madam; it is mandatory now for all the Non-Government Organisations (NGOs)/ Voluntary Organisations (VOs) to sign up on the NGO-DARPAN Portal to obtain a system generated Unique ID before applying for grant under any scheme of the Central Government Departments/ Ministries.

(b) As on 24.11.2016 (10:45 am), a total of 81,353 NGOs/VOs have signed up on the NGO-DARPAN Portal. State-wise details are given at Annexure I. Out of the total, 17,061 NGOs/VOs have furnished their PAN details, state-wise break-up of which are given at Annexure II.

(c) In order to make the financial dealings with NGOs more transparent, inter alia, the following steps have been taken:

(i) NGO-DARPAN Portal has been redesigned with provision for unique identifier.

(ii) No financial grants to be disbursed to the NGOs during the current financial year without obtaining a Unique ID number generated from the NGO-DARPAN portal of NITI Aayog, including the cases where part grants had been released earlier.

(iii) Provision has been made in the portal to capture PAN details of each entity/NGO along-with PAN and Aadhar details of at least three of its office bearers. All fresh entities have to sign up on the portal with these details.

(iv) Ministries/Departments have been asked to develop IT applications for end-to-end processing of applications from the NGOs/VOs for sanction/ release of grants. All applications have to be processed in online mode only from after 31st March, 2017.

(d) & (e) Yes, Madam; the existing practice of NGOs/VOs to furnish Utilization Certificate (UC) of the grants received will continue as it is mandatory as per the provisions of General Financial Rules (GFRs). However in order to ensure greater accountability and transparency in the functioning of NGOs/VOs, the 'Common Guidelines for Implementation of Centrally Sponsored Schemes (CSS)/Central Sector (CS) Schemes through Non-Government Organisations (NGOs)' circulated in September, 2015, already stipulate that 'States need to be closely involved in recommending not only NGOs but also field supervision of the projects implemented by the NGOs. Recommendations of States should be obtained every third year for Established Voluntary Agencies (EVAs) who are in regular receipt of grant under any scheme'.

ANNEXURE-I

Annexure I as referred in reply to part (b) of the Lok Sabha Unstarred Question No. 2365 for answer on 30.11.2016 regarding mandatory registration of NGOs.

Sl. No.	Name of State/UT	Number of NGOs/VOs
1.	Andaman and Nicobar Island	35
2.	Andhra Pradesh	5179
3.	Arunachal Pradesh	264
4.	Assam	2335
5.	Bihar	3922
6.	Chandigarh	145
7.	Chhattisgarh	785
8.	Dadra and Nagar Haveli	11
9.	Daman and Diu	16
10.	Delhi	4768
11.	Goa	95
12.	Gujarat	3632
13.	Haryana	1216
14.	Himachal Pradesh	462
15.	Jammu and Kashmir	910
16.	Jharkhand	1605
17.	Karnataka	3679
18.	Kerala	1736
19.	Lakshadweep	13
20.	Madhya Pradesh	4080
21.	Maharashtra	9341
22.	Manipur	2046
23.	Meghalaya	220
24.	Mizoram	98
25.	Nagaland	408
26.	Orissa	3871
27.	Puducherry	185
28.	Punjab	787
29.	Rajasthan	2765
30.	Sikkim	97
31.	Tamil Nadu	4901
32.	Tripura	326
33.	Uttar Pradesh	12715
34.	Uttarkhand	1069
35.	West Bengal	7636
	Total	81,353

ANNEXURE-II

Annexure II as referred in reply to part (b) of the Lok Sabha Unstarred Question No. 2365 for answer on 30.11.2016 regarding mandatory registration of NGOs.

Sl. No.	Name of State/UT	Number of NGOs/VOs
1.	Andaman and Nicobar Island	8
2.	Andhra Pradesh	1098
3.	Arunachal Pradesh	76
4.	Assam	466
5.	Bihar	735
6.	Chandigarh	41
7.	Chhattisgarh	215
8.	Dadra and Nagar Haveli	5
9.	Daman and Diu	5
10.	Delhi	1034
11.	Goa	21
12.	Gujarat	628
13.	Haryana	294
14.	Himachal Pradesh	104
15.	Jammu and Kashmir	196
16.	Jharkhand	335
17.	Karnataka	775
18.	Kerala	373
19.	Lakshadweep	1
20.	Madhya Pradesh	1039
21.	Maharashtra	1885
22.	Manipur	615
23.	Meghalaya	43
24.	Mizoram	35
25.	Nagaland	107
26.	Orissa	922
27.	Puducherry	61
28.	Punjab	150
29.	Rajasthan	549
30.	Sikkim	20
31.	Tamil Nadu	1010
32.	Tripura	75
33.	Uttar Pradesh	2187
34.	Uttarkhand	261
35.	West Bengal	1692
	Total	17,061
